

STATEMENT—contd.

		(Rs. in Crores)
Name of the State/ Union Territory	Name of the Mills	Profit/loss during 1990-91 (Prov.)
<i>Gujarat—Cont</i>	5 Ahmedabad Jupiter Textile Mills Ahmedabad	3 41
	6 Jehangir Textile Mills Ahmedabad	2 22
	7 Rajnagar Mills No 1 Ahmedabad	} 2 90
	8 Rajnagar Mills No 2 Ahmedabad	
	9 Viramgaon Textile Mills Viramgaon	-2 17
	10 New Manekchowk Textile Mills Ahmedabad	-1 13
	11 Himadri Textile Mills Ahmedabad	1 19
12 Fine Knitting Mills Ahmedabad	-	
<i>Madhya Pradesh</i>	1 Indore Malwa Mills, Indore	-4 87
	2 Kalyanmal Mills, Indore	-2 33
	3 Swadeshi C & T Mills Indore	-3 51
	4 Hira Mills, Ujjain	-4 25
	5 Burhanpur Tapti Mills, Burhanpur	-0 62
	6 Bengal Nagpur Cotton Mills, Rajnandgaon	-2 23
	7 New Bhopal Textile Mills, Bhopal	-1 22

Classification of Cities

(d) whether the Government propose to upgrade Aurangabad city, and

403 SHRI MORESHWAR SAVE
Will the Minister of FINANCE be pleased to state

(e) if so, when ?

(a) the criteria fixed for the classification of cities,

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE .

(b) whether the classification is made on the basis of population,

(a) and (b) For the purpose of grant of House Rent Allowance and Compensatory (city) Allowance, cities/towns are classified with reference to population as given below :

(c) if so, the category in which Aurangabad (Maharashtra) stands,

Population of the city	Classification
More than 16 Lakhs	A
Above 8 Lakhs but not exceeding 16 lakhs	B-1
Above 4 Lakhs but not exceeding 8 lakhs	B 2
Above 50,000 but not exceeding 4 lakhs	C

For the purpose of grant of House Rent Allowance, population obtaining within the Municipal area of the city and for Compensatory (city) Allowance, the population of the Urban Agglomeration of the city, wherever it exists, otherwise that of the Municipal area of the city is taken into account.

(c) As per the population figures of 1981 census, Aurangabad in Maharashtra is a 'C' class city.

(d) and (e) The question of re-classification of Aurangabad can be taken up only after population figures of 1991 census become available.

[English]

Appointment of Fifth Pay Commission

404. SHRI MADAN LAL KHURANA : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to appoint the Fifth Pay Commission as the dearness allowance has crossed fifty per cent mark thereby eroding the pay scales in terms of real value;

(b) if so, when

(c) if not, the reasons therefor ; and

(d) whether Government also propose to convert the existing dearness allowance into dearness pay to give benefit to the retiring Government servants ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c) No, Sir. Increase in the quantum of Dearness Allowance is not

the criteria for appointment of Pay Commission.

(d) A demand to treat a portion of Dearness Allowance as Dearness Pay for all purposes except pension was raised by the Staff Side in the last meeting of the National Council (JCM). The matter is under consideration of the Government.

Murders on Polling Booths in Bihar

405. SHRI BHOGENDRA JHA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of murders on polling booths which took place in Bihar on 20 May and 12 June, 1991, Lok Sabha Constituency-wise;

(b) the names of voters killed on 12 June 1991 in Jalepy and Beupatti Assembly segments of Mithibani Lok Sabha constituency; and

(c) the steps taken by the Government is this regard and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) The primary responsibility for maintenance of law and order is of the concerned State Government. The Central Government, however, remain